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Ms. V. Poethi Raj  
J. N. Jellai  
R. V. Ramana

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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CUTTACK BENCH, CUTTACK**

O. A./T. A. No. 15 1989

Post: Vr. Raonayaconong

**Applicant (s)**

## Versus

## Unit 9: India

**Respondent (s)**

Sr. No.	Date	Order with Signature
1.	18.1.89	<p>Heard. Admit. Issue notice to the Respondents to show cause within four weeks from the date of receipt of the notice as to why this application should not be allowed. Requisites are said to have been filed. Office to verify and issue.</p> <p><i>Ram</i> Vice-Chairman</p>
2	26.6.89	<p>Mr. Prithiraj filed a memo for withdrawal of the case on the ground that the Railway Administration have informed the petitioner vide their letter dated 5.6.89 that they are not in a position to consider the representation before them because of the pendency of the case. He is permitted to withdraw this case with leave to refile the case <del>again</del> if necessary.</p> <p><i>for</i> Member (Judicial)</p>